

**Fourteenth Loksabha****Session : 7****Date : 20-03-2006****Participants : Gowda Dr. (Smt.) Tejasvini**

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Title : Reported incident of sexual abuse of a minor girl by four advocates at Chincholi, Karnataka.

SHRIMATI TEJASWINI SEERAMESH (KANAKAPURA): Sir, through you, I would like to draw the attention of the concerned Minister to an incident of girl child abuse. In spite of our bringing stringent laws to protect the girl child in this nation, such a shameful incident like sexual abuse on a minor girl child is taking place everyday. All of us are reading that in the newspapers.

One such incident occurred in my State Karnataka at a place called Chincholi where a minor girl student lost her bus pass. Just to get her second bus pass, she approached an advocate. She had only Rs. 100 in her pocket whereas the advocate demanded Rs. 300. She was unable to pay Rs. 300. That minor girl child was sexually abused not only by that one advocate, but he also allowed three of his advocate colleagues to sexually abuse that child.

When she did not get justice, she went to the judge directly in the court and narrated her story. She told that due to that sexual abuse, now she was pregnant. Then, the judge directed the Police to file her complaint. Since that girl did not have the money, the judge asked the girl that he would extend the legal aid. Afterwards when she went to the Police Station, the Police also refused to file the complaint. Then, the court staff only helped her.

Sir, I would like to ask this House that just by bringing laws, we cannot protect the girl child. By providing proper legal methods only, we can protect the girl child. Sir, I am appealing through you. I know that all my women Ministers are very competent and committed. Not only Ministers, all of us in this House, all my colleagues are equally concerned about it. Therefore, I am requesting the Chair to set up a committee of Members of Parliament to follow such cases all over India. Then only, we can bring justice. Otherwise, everybody will escape from the hands of the law.

श्री ब्रजेश पाठक (उन्नाव) : महोदय, इसके लिए एक कमेटी बना दीजिए।

उपाध्यक्ष महोदय : श्री मित्रसेन यादव - उपस्थित नहीं।